

E.FIR No. 025912/2020

PS: Nihal Vihar

U/s : 379 IPC

State Vs. Rahul Singh

13.11.2020

Present: Ld. APP for the State Shri Vishvjeet Yadav in person.

Ld. Counsel for accused Shri Raj Kumar in person.

Accused Rahul Singh, S/o Shri Kharbhan Singh, R/o RZ-679, Gali no.19, Mahaveer Enclave, Part II, New Delhi (accused is in JC).

Arguments in the present bail application have been heard through video-conferencing on CISCO webex.

Ld. Counsel for accused has moved an application u/s 437 Cr.P.C for grant of regular bail to the applicant. It is submitted that the co accused in this case is already on bail and the accused/applicant is falsely implicated in this case.

Per contra, Ld. APP has opposed the application stating that the accused is an habitual offender and as per the previous conviction/involvement report submitted by IO, the accused is involved in two other similar offences.

In view of the arguments submitted by Ld. Counsel for accused and the facts on record for the present case. It is unlikely that the accused will flee from justice and evade appearance before the court. IO has not stated if accused is required to be detained for any further investigation. Accordingly, I deem it fit to admit the accused on bail on fulfilling the following conditions:

1. That he shall not indulge into similar offence or any offence in the event of release on bail.
2. That he shall not tamper with the evidences in any manner.
3. That in case of change of his residential address, he shall intimate the court about the same, and
4. That he shall regular appear before this court on each and every date of hearing.

Bail bond and surety bond for the sum of Rs.20,000/- furnished on behalf of the accused, same are accepted. Original RC retained on record. Necessary robkar be issued accordingly. Release warrant be prepared.

Copy of order be supplied to the counsel for accused through electronic mode.



**MOHIT SHARMA**  
**DUTY MM-01/WEST**  
**DELHI/13.11.2020**

FIR No. 836/2001  
PS: Rajouri Garden  
U/s : 379/411/482/34 IPC  
State Vs. Ganpat

13.11.2020

Present: Ld. APP for the State Shri Vishvjeet Yadav, (through video-conferencing on CISCO webex).

Shri Jayant Tiwari, Ld. Counsel for accused.

Accused Ganpat, S/o Bhagwan Dass R/o B-711, Jawalपुरi, Delhi (accused is in JC).

Verification report has been received. Accused was admitted to bail on furnishing personal bond in the sum of Rs.20,000/- with two sureties each of like amount to the satisfaction of Ld. Duty MM.

Surety Narender has furnished original RC, same is retained on record. Robkar be issued.

Surety Pawan has deposited Rs.17000/- today in court and will deposited remaining amount of Rs.3000/- on 18.11.2020. Bail bond accepted till next date of hearing .ie 18.11.2020.

Put up on 18.11.2020 before the Ld. Duty MM.

Release warrant be prepared as per law.



**MOHIT SHARMA**  
**DUTY MM-01/WEST**  
**DELHI/13.11.2020**

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E.FIR No. 000877/2020

PS: Paschim Vihar

U/s : 379 IPC

State Vs. Kuldeep

13.11.2020

Present: Ld. APP for the State Shri Vishvjeet Yadav, (through video-conferencing on CISCO webex).

Ld. Counsel for accused Shri Sandeep Gupta(through video-conferencing on CISCO webex).

Accused Kuldeep, S/o Shri Laxman Verma, R/o D-2/433, Sultanpuri, Delhi (accused is in JC).


Arguments in the present bail application have been heard through video-conferencing on CISCO webex.

Ld. Counsel for accused has sought release of accused on bail on the ground that accused is falsely implicated in the present case. Accused is innocent and sole bread earner of his family. The investigation is already completed, no fruitful purpose shall be served by keeping the accused in custody.

Ld. APP has submitted that the accused is an habitual offender and there are number of other cases of similar nature pending in different courts. Moreover, the accused does not have a permanent address in Delhi. It is very likely that the accused will evade the process of law.

Considering that the present case is at the initial stage and the likelihood of accused committing similar offence and his previous involvement in several cases for same offence I do not deem it fit to grant the bail to the accused. Accordingly, bail application of accused stands dismissed.

Copy of order be uploaded on the District Court website. Copy of order be supplied to the counsel for accused through electronic mode.

  
**MOHIT SHARMA**  
**DUTY MM-01/WEST**  
**DELHI/13.11.2020**

WARRANT TO DISCHARGE A PERSON IMPRISONED  
IN FAILURE TO GIVE SECURITY  
(See Section 500)

मोहित शर्मा  
MOHIT SHARMA  
महानगर दण्डाधिकारी-01 (एन आई एक्ट) पश्चिम  
Metropolitan Magistrate-01 (NI Act) West  
उप-खण्ड 1, कक्ष नं. 3.  
Annexe-I, Room No. 3  
तीस हजारी न्यायालय, दिल्ली  
Tis Hazari Court, Delhi

FIR No. : 836/2001  
P.S. : Rajouri Garden  
U/s : 379/411/482/34 IPC

TITLE State V/s Ganpat

IN THE COURT OF SH. MOHIT SHARMA DUTY MM-01 (NI Act) WEST DISTRICT,  
ROOM No. 03, ANNEXE-I, TIS HAZARI COURT DELHI,

To,


The Superintendent of Jail at Tihar/Mandoli/Rohini/Lock Up Tis Hazari, Delhi.

WHEREAS , **Sh. Ganpat S/o Bhagwan Das, R/o B-711, Jwalapuri Delhi** was committed to your custody under warrant of this court and has since with her surety, duly executed a bond under section 499 of the Code of Criminal Procedure.

This is to authorize and require you forthwith to discharge the said **Sh. Ganpat**, from your custody, unless he is liable to be detained for some other matter.

Given under my hand and seal of this Court on this 13.08.2020.



  
(MAGISTRATE)  
M.M.-01/WEST/DELHI  
महानगर दण्डाधिकारी-01 (एन आई एक्ट) तीस हजारी, दिल्ली  
Metropolitan Magistrate-01 (NI Act) THC, Delhi



WARRANT TO DISCHARGE A PERSON IMPRISONED  
IN FAILURE TO GIVE SECURITY  
(See Section 500)

मोहित शर्मा  
MOHIT SHARMA  
महानगर दण्डाधिकारी-01 (एन आई एक्ट) पश्चिम  
Metropolitan Magistrate-01 (NI Act) West  
उपखण्ड I, कमरा नं. 3,  
Annexe-I, Room No. 3  
तीस हजारी न्यायालय, दिल्ली  
Tis Hazari Court, Delhi

e-FIR No. : 25912/2020  
P.S. : Nihal Vihar  
U.S. : 379 IPC

TITLE State V/s Rahul

IN THE COURT OF SH. MOHIT SHARMA DUTY MM-01 (NI Act) WEST DISTRICT,  
ROOM No. 03, ANNEXE-I, TIS HAZARI COURT DELHI,

To,

The Superintendent of Jail at Tihar/Mandoli/Rohini/Lock Up Tis Hazari, Delhi.

WHEREAS , **Sh. Rahul Singh S/o Kharbhan Singh, R/o RZ-A 679, Gali No. 18 Mahavir Enclave Part II ,New Delhi 110059** was committed to your custody under warrant of this court and has since with her surety, duly executed a bond under section 499 of the Code of Criminal Procedure.

This is to authorize and require you forthwith to discharge the said **Sh. Rahul Singh** , from your custody, unless he is liable to be detained for some other matter.

Given under my hand and seal of this Court on this 13.08.2020.



(MAGISTRATE)  
M.M.-01/WEST/DELHI

महानगर दण्डाधिकारी-01 (एन आई एक्ट) तीस हजारी, दिल्ली  
Metropolitan Magistrate-01 (NI Act) THC, Delhi